

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. B.P. Singh, ld. Counsel for the plaintiff.

Arguments on application U/o VI Rule 17 CPC heard.

Counsel for the plaintiff submits that amendment sought in the application is formal in nature and summons to the defendant are yet to be served.

Heard on the application.

As the matter is in the initial stage and summons to the defendants are yet to be served. Hence, application U/o VI Rule 17 CPC filed by plaintiff is allowed.

Contd.....



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Issue summons to the defendants through their email addresses/ whatsapp numbers for next date of hearing.

**Put up for report of service on
02.11.2020**

Ld. Counsel for the plaintiff is directed to file an affidavit regarding correctness of addresses of the defendants, their email addresses and whatsapp numbers.



**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

29.09.2020

Civ DJ 1335/17
KULDEEP SINGH Vs. BALBIR SINGH AND ANR

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Rakesh Kumar, Id. Counsel for LR's of deceased plaintiff Satwinder Kaur and Ramandeep Kaur.

None for LR's of deceased plaintiff Jaswinder Kaur.

Sh. Shighra Kumar, counsel for both the defendants.

Today, it has been submitted by counsel for LR's of deceased plaintiff Satwinder Kaur and Ramandeep Kaur that he wants to withdraw his application U/o XXXIX Rule 1 & 2 CPC filed on 24.08.2020 on court email ID. The same is dismissed as withdrawn.

Sh. Virat Tomar, Id. Counsel for LR's of deceased plaintiff Jaswinder Kaur has sent an email

Contd.....

on dedicated email ID of this court praying for an adjournment on the ground that his mother is tested for Covid-19, so he is unable to appear. Same is granted.

Today, Ld. Counsel for the LPs of deceased plaintiff Satwinder Kaur and Pamandeep Kaur has filed an application U/o VI Rule 17 CPC alongwith amended suit plaint. Copy of the same has been supplied to Ld. Counsel for both the defendants.

Let parties file reply on the applications i.e. U/o VI Rule 17 CPC and U/o VII Rule 11 CPC on or before the said date also.

Put up for arguments on application U/s XXII rule 3 CPC on 02.11.2020.

Date already fixed in this matter i.e. 30.09.2020 stands cancelled.

(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en bloc due to pandemic covid 19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for plaintiff.

Sh. Deepak Sharma, counsel for
defendant.

Ld. counsel for defendant seeks time to file his Vakalatnama in this matter as he has been recently engaged in this matter.

Put up for evidence of PW1 on
11.01.2021.



(Manish Sharma)
ADJ-01/WEST/TIC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Achal Gupta, Id. Counsel for DH.


None for JD.

Today, Id. counsel for the DH has addressed arguments on his application U/o VI rule 17 CPC.

JD is at liberty to file his written submissions within one week from today.

Written submissions of DH is already on record.

**Put up for further proceedings on
12.10.2020.**


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Sh. Amit Bhatia, Id. Counsel for the plaintiff has sent an email on dedicated email ID of this court praying for an adjournment for hearing through VC.

Same is granted.

**Put up for further proceedings on
07.10.2020.**



**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Sh. Amit Bhatia, Id. Counsel for the plaintiff has sent an email on dedicated email ID of this court praying for an adjournment for hearing through VC. Same is granted.

Put up for further proceedings on
07.10.2020.

✓
(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Sh. Gurmeet Singh, Id. Counsel for the defendant no. 2.

None for defendant no. 1.

Counsel for the defendant no. 2 submits that mediation between the parties has failed.

**Put up for further proceedings on
22.12.2020.**



**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

Parcha Yadhasht

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

As per report of Ahlmad, file is not traceable. He seeks some time to trace out the file. Same is granted.

**Put up for further proceedings on
19.11.2020.**



**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**


29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Rajesh Kumar, ld. Counsel for the plaintiff.

Ld. Counsel for the plaintiff submits that application for transfer which is pending before the court of Ld. District & Sessions Judge, West District, Delhi and is fixed for 08.11.2020. Accordingly, he has prayed for an adjournment. Same is granted.

**Put up for further proceedings on
08.12.2020.**


**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Record reflects that amended memo of parties were to be filed by the plaintiff. However, the same is not on record.

Put up for filing of the same and for further proceedings on 14.12.2020.

✓
(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None.

Put up for purpose fixed on 16.12.2020.

✓
(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020


File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None.

As per record, main file is still in Hon'ble High Court of Delhi. Be awaited.

Put up for appearance of applicant and for further proceedings on 16.12.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Vijay Sharma, Id. Counsel for the plaintiff.

None for defendant.

Ld. Counsel for the plaintiff submits that the matter was settled between the parties. However, the defendant has not complied with the conditions of mediation order.

Id. Counsel for the plaintiff is directed to file the copy of mediation order as well as to file an affidavit regarding the correctness of address of the defendant, email address and whatsapp number.

Issue court notice to the defendant through email address/ whatsapp number for next date of hearing.

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Put up for report of service on
07.12.2020.


(Manish Sharma)
ADJ-01 WEST THC
Delhi 29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for filing of reply and arguments on leave to defend application on 17.12.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Kshitiz Mahipal, Id. Counsel for the plaintiff.


None for the defendant.

It has been apprised by Id. Counsel for the plaintiff that matter is still pending before Mediation Centre. Tis Hazari Court, Delhi and is fixed for 08.10.2020.

Ld. Counsel for the defendant has sent an email on the dedicated email ID of this court praying for an adjournment on the same ground.

Let this matter be listed after the mediation proceedings are over.

Put up for further proceedings on 26.10.2020.


(Manish Sharma)
ADJ-01/WEST/THC


29.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for purpose fixed on 16.12.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Sumit Dutt, ld. Counsel for the plaintiff.

None for the defendant.

Record reflects that counsel for the defendant had submitted before this court that the defendant has suffered from brain hemorrhage and last date of hearing, he had sought an adjournment to file his written statement. However, the same is not on record.

In these circumstances, **put up for filing of written statement on 10.11.2020.**


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. G.C. Joshi and Sh. S.P. Rana, Id.

Counsels for the plaintiff.

Id. Counsel for the plaintiff submits that the there is possibility of settlement. He seeks an adjournment. Same is granted.

Put up for settlement on 26.10.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020


Since the matter was adjourned en bloc due to pandemic covid-19 situation, therefore, the undersheet during the lock-down period is not on record.

Present: Mr. Atul Singh and Mr. Hishant, Id.
Counsel for the plaintiff.

Id. Counsel for the plaintiff submits that he has filed a suit U/o XXXVII CPC for recovery a sum of Rs. 4,23,230/-.

Id. counsel for the plaintiff seeks time to file relevant case law to support his case.

Put up for consideration on 15.10.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for settlement, if any, and in case settlement fails then be put up for admission denial of documents and for framing of issues on 21.12.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

CIV DJ 649/19

JAYANT KUMAR VOHRA VS. DEEPAK KUMAR VOHRA AND ORS.

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Ravinder Kanth, ld. counsel for the plaintiff alongwith plaintiff in person.

Sh. Rajender Gulati, ld. Counsel for defendant no. 1.

Sh. Neeraj Kumar, defendant no. 2 in person and also appearing on behalf of defendant no. 3.

Today, ld. Counsel for the plaintiff has filed an application U/o XXII rule 4 read with Section 151 CPC for bringing on record the LRs of defendant no. 1 as defendant no. 1 has passed away on 28.06.2020.

Ld. Counsel for defendant no. 1 seeks an adjournment to file reply to this application. However, defendant no.2 and also on behalf of defendant no. 3 states that he has no objection if the

contd.....



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LRs of defendant no. 1, mentioned in the application, are impleaded.

Put up for filing reply on behalf of defendant no. 1 and for arguments on the aforesaid application on 14.12.2020.

✓
(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29/09/2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Sh. R.S. Rathi, Id. Counsel for the defendant.

Id. Counsel for the defendant submits the plaintiff is not appearing in this matter since last 3 years.

Record reflects that plaintiff has not appeared since 24/11/2018. On 23/11/2020, Mr. Kavita Singh, proxy counsel for the plaintiff had appeared and sought an adjournment which was granted by Id. Counsel for the defendant. Adjournment sought by proxy counsel for plaintiff is granted, subject to cost of Rs. 15,000/- However, plaintiff failed to appear today.

Contd.....

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One last opportunity is granted to the plaintiff.

Put up for payment of previous cost of Rs. 15,000/- to the defendant and for PE on 21.12.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

Civ DJ 65/2016

10082/16

VIJAY KARHANA Vs. AJAY KUMAR GARG

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Ritesh Mehra, Id. Counsel for the plaintiff.

None for the defendant.

Ld. Counsel for the plaintiff seeks an adjournment. Same is granted.

Put up for appearance of PW1 and his evidence on 20.01.2021.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020


29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Defendant is exparte.

Be put up for leading exparte evidence of the plaintiff on 12.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested case and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for PE on 28.01.2021.

Let plaintiff take steps for summoning of witnesses for the said date.



**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: Ms. Debaki Rani Sharma, Id. Counsel for
the plaintiff.

None for defendant.

It is a contested case and is pending at the
stage of DE.

Hence, in compliance of circular dated
16.08.2020 of Ld. District & Sessions Judge, West
District, Tis Hazari Courts, Delhi wherein reference is
made to order of Hon'ble High Court of Delhi bearing
no. 322/RG/DHC/2020 dated 15.08.2020, **the
matter is adjourned.**

Put up for DE on 21.11.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the orders/decisions during the lock down period is not on record.


Present: Ms. Debali Sanyal Sharma, Id. Counsel for
the plaintiff.

None for defendant.

It is a contested case and is pending at the
stage of DE.

Hence, in compliance of circular dated
15.08.2020 of Id. District & Sessions Judge, West
District, The Haryana Courts, Delhi wherein reference is
made to order of Hon'ble High Court of Delhi bearing
no. 322 RG DHC 2020 dated 15.08.2020, the
matter is adjourned.

Put up for DE on 21.11.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: Ms. Debaki Rani Sharma, Id. Counsel for
the plaintiff.

None for defendant.

It is a contested case and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Id. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for DE on 21.11.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Id. ADJ-07, West, THC, Delhi by the orders of Id. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Vaibhav Arora, Id. Counsel for the plaintiff.

None for defendant.

It is a contested case and is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Id. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned.**

Contd.....



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Put up for DE on 11.12.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Plaintiff in person.

None for the defendant.

It is pointed out by the plaintiff that on 13.03.2020, the defendant undertook before this court to pay Rs. 80,000/- towards the arrears of rent and electricity to the plaintiff. However, the defendant has failed to abide by his undertaking given in the court. Therefore, the plaintiff urged to strike off the defence of the defendant.

Put up for consideration on 09.12.2020.



**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

29.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. J.M. Kalia and Ms. Bhawna Garg, Id.

Counsels for the plaintiff.

None for the defendant.

Put up for arguments on application U/o
XXXII CPC and for consideration on review
application on 23.10.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for filing reply and arguments on both the applications i.e. one U/o 52 of TPA read with Section 151 CPC and another U/o XXII rule 10 read with Order 1 Rule 10 CPC on 28.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Sh. Shrey Mehta, ld. Counsel for the defendant.

Counsel for the defendant submits that he wants to withdraw his application U/o XIV Rule 5 CPC.

In view of submissions made by ld. Counsel for the defendant, application U/o XIV Rule 5 CPC is dismissed as withdrawn.

Put up for DE on 03.12.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Dipankar Mohan, ld. Counsel for the plaintiff.

Sh. Deepak Thakur, proxy counsel for defendant no. 1(c) and defendant no. 2.

Sh. Sunil Malhotra, counsel for defendant no. 1(c) and defendant no. 2 has sent an email on the dedicated email ID of this court praying for an adjournment. Same is granted.

Put up for purpose fixed on 01.12.2020.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for purpose fixed on 05.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for filing reply and arguments on the application U/o VII rule 11 CPC on 25.01.2021.



(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Sh. Parvesh Bansal, counsel for the defendant.

The matter is pending before NCLT. Accordingly, an adjournment is sought. Same is granted.

Put up for arguments on application U/s 14 of Insolvency and Bankruptcy Code, 2016 on 06.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020

29.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Sh. Krishan Keshav, JLO, West Zone SDMC has appeared in this matter and filed status report. Same is taken on record.

Ms. Charu Rustagi, Id. Counsel for defendant no. 3 has sent an email on dedicated email ID of this court praying for an adjournment for hearing through VC. Same is granted.

**Put up for consideration on status report
on 23.11.2020.**


**(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020**

RCA DJ 56/2011
61161/16
JAGDISH CHANDER Vs. KAMOD KARWAL ANR


29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the appellant.

Sh. Satbir Singh, Id. Counsel for both the respondents.

Put up for final arguments on
02.11.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020


29.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Anand Wardhan Maiterya, Id. Counsel
for the plaintiff.

None for the defendant.

Put up for final arguments on
04.11.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020


CS 461/20
Sunil Kumar Garg Vs. Vineet Kumar Garg

29.09.2020

Fresh suit received by the order of Ld.
District & Sessions Judge, West District, Delhi. It
be checked and registered.

Present: None for the plaintiff.

Put up for consideration on 12.10.2020.


(Manish Sharma)
ADJ-01/WEST/THC
Delhi/29.09.2020